

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH 'A', HYDERABAD**

**BEFORE SHRI A. MOHAN ALANKAMONY,
ACCOUNTANT MEMBER AND
SHRI V. DURGA RAO, JUDICIAL MEMBER**

ITA No. 112/Hyd/2010
Assessment Year: 2005-06

M/s Veeyes Investments vs. Dy. Commissioner of
Pvt. Ltd., Hyderabad. Income-tax,
Central Circle – 1,
Hyderabad.
PAN – AABCV6591K

Appellant

Respondent

Assessee by: Shri K.C. Devdas
Revenue by: Shri R.S. Arvindakshan

Date of hearing: 16/10/2019
Date of pronouncement: 25/10/2019

ORDER

PER V. DURGA RAO, J.M.:

This appeal filed by the assessee is directed against the order of CIT(A) – I, Hyderabad, dated 06/11/2009 for AY 2005-06.

2. When this appeal is taken up for hearing, the Id. Counsel for the assessee submitted that the issue raised in this appeal is squarely covered against the assessee by the decision of the coordinate bench of this Tribunal in assessee's own case for AY 2002-03 in ITA No. 588/Hyd/2006, order dated 03/08/2018, a copy of which is on record.

3. The Id. DR on the other hand, conceded with the submission of the Id. Counsel for the assessee.

4. We have considered the rival submissions and perused the material on record. We are of the view that when the Id. Counsel for the assessee himself has submitted that he does not have any case on this appeal, no separate adjudication is required on the same. Therefore, we dismiss the appeal of the assessee.

5. In the result, appeal of the assessee is dismissed.

Pronounced in the open court on 25th October, 2019.

Sd/-
(A.MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-
(V. DURGA RAO)
JUDICIAL MEMBER

Hyderabad, dated 25th October, 2019.

kv

Copy forwarded to:

1. *M/s Veeyes Investments Pvt. Ltd., Fortune Monarch Mall, 3rd Floor, # 306, Plot No. 707-709, Road No. 36, Jubilee Hills, Hyderabad.*
2. *DCIT, Central Circle – 1, Hyderabad.*
3. *CIT(A) - 1, Hyderabad.*
4. *CIT (Central), Hyderabad*
5. *The DR, ITAT, Hyderabad*
6. *Guard File*